

IN THE INCOME TAX APPELLATE TRIBUNAL  
RAIPUR BENCH, RAIPUR – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND  
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No. 213/RPR/2019

निर्धारण वर्ष / Assessment Year : 2011-12

Sandeep Kothari, Block A-2, Flat No.25/26, Wallfort Enclave, BS Ramkrishna Hospital, Raipu, Chattisgarh – 492 001 PAN : AFFPK1956F	Vs.	ACIT, Central Circle-II, Raipur
Appellant		Respondent

Assessee by Shri Bikram Singh  
Revenue by Shri G.N. Singh

Date of hearing 29-10-2021  
Date of pronouncement 29-10-2021

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(A)-3, Bhopal on 20.09.2019 in relation to the assessment year 2011-12.

2. Before us, the assessee has filed a letter dated 30.09.2021 seeking withdrawal of the appeal. The relevant contents of such letter reads as under :

*“1. That the appellant has filed an appeal before the Hon’ble Bench against the order passed by CIT-Appeal-3, Bhopal.*

*2. That now the appellant has availed the Scheme of Vivad Se Vishwas, 2020 by filing the Form 1 & 2 and has also obtained Form 3 from PCIT, Raipur-1. Copy of Form 3 along with challan is enclosed herewith.*

3. That since the appellant has opted for VSVS, 2020, the present appeal before the Hon'ble Bench may kindly be treated as withdrawn."

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 29<sup>th</sup> October, 2020.

Sd/-  
**(PARTHA SARATHI CHAUDHURY)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.S.SYAL)**  
**VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 29<sup>th</sup> October, 2020  
Satish

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /  
The CIT (Appeals)-3, Bhopal
4. The Pr.CIT (Central), Bhopal
5. DR, ITAT, Raipur;
6. गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलिय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	29-10-2021	Sr.PS
2.	Draft placed before author	29-10-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		